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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

O.A. 597/90

Dt. of Decision : 29.12.93.

Venati Raghurama Reddy

.. Applicant.

Vs

1. The Post Master General,
Andhra Pradesh, Hyderabad.

2. The Superintendent of Post
Offices, Gudur, Nellore
District.

3. Yerrabothu Nagooraiah,
Boradagalli, Chittamuru
Mandal, Nellore District.

.. Respondents.

Counsel for the Applicant : Mr. M.V.Ramana Reddy

Counsel for the Respondents : Mr. N.V. Ramana, Addl.CGSC.

for R1 and 2.

Mr. B.G. Ravinder Reddy
for R3.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

O.A. 597/90

Dt. of Decision : 29.12.93

ORDER

I As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

This case was listed for dismissal

today, but none is present for the applicant.

We have however, heard learned standing counsel

for the respondents and perused the records.

2. The applicant, aggrieved by his non selection for the post of EDBPM, Karikadu village, initially filed O.A.No. 797/88. It was decided on 1.2.90, with a direction to the respondents, to consider the case of the applicant if he was otherwise qualified and eligible. As the selection process was set aside by means of the judgement in O.A. 797/88, the respondent No.4 therein (Y.Nagooraiah) who is now respondent No.3 in the present OA, filed RA No. 20/90 on the ground that the judgement in 797/88 was passed without giving him an opportunity of being heard. The Review application was allowed with an observation, that the respondents were not precluded from considering the case of the review applicant also, along with that of the applicant in OA 797/88, for appointment, to the post of EDBPM, Karikadu. The respondents thereafter having

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considered the merits of both the candidates, viz., the applicant and respondent No.3, selected respondent No.3 once again for the said post. Hence the present application.

3. Once again it is asserted in this OA that the applicant is a more meritorious candidate compared to respondent No.3. He has stated that he is a native of Karikadu and has got a pucca house to accommodate the post office, where as, respondent No.3 is neither a native of Karikadu village nor does he possess any property. The respondent No. 3 has filed a counter refuting the contentions raised by the applicant herein. He stated that he is a permanent resident of Karikadu village and that he has got a pucca house where the post office could be located. The official respondents also filed a counter clarifying that after due selection and after satisfying themselves that respondent No.3 was a better suited candidate, they selected him. They have further clarified that as per the certificate issued by the MRO vide letter No. 52/90 dt.2.5.90 and letter No.CR 37/90 dt.15.3.90 and RCA/52/90 dt. 11.5.90 and 52/90 dt. 17.5.90 it was apparent that respondent No.3 belonged to Karikadu village, and possessed the required property as stipulated in the recruitment rules.

4. The respondents having considered the relative merits of both the applicant and respondent No.3, came to the conclusion that respondent No.3 deserved to be appointed as EOBPM Karikadu village. The contention of the applicant with regard to the residence and property of respondent No.3 had been sufficiently refuted by all the respondents, including respondent No.3. In view of the afore-stated, we find no merit in this case, and the OA is here-by dismissed. There shall be no order as to costs.

T. C.
(T. CHANDRASEKHARA REDDY)
MEMBER (JUDL.)

ABG
(A.B. GORTHI)
MEMBER(ADMN.)

Dated : The 29th December 1993.
(Dictated in Open Court)

84/194
Deputy Registrar (J)

To

1. The Post Master General, A.P. Hyderabad.
2. The Superintendent of Post Offices,
SPR Gudur, Nellore Dist.
3. One copy to Mr.M.v.Ramana Reddy, Advocate, 203,
Lingapur House, Himayatnagar, Hyd.
4. One copy to Mr.N.v.Ramana, Addl. OGSC.CAT.Hyd.
5. One copy to Mr.B.G.Ravinder Reddy, Advocate, CAT, Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

post court
Date 21/12/93

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 29-12-1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

O.A.No. 597/90 in

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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